

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P.(C) No. 4972 of 2016

CORAM

HON'BLE MR. JUSTICE RAJESH SHANKAR

10/05.04.2021 The case is taken up through Video Conferencing.

When the present writ petition is called out, a prayer for adjournment is made on behalf of learned counsel for the petitioner.

In view of the said prayer, put up this case after three weeks under the heading 'For Admission'.

Satish/-

(RAJESH SHANKAR, J)